

(b) if so, what are the issuer referred to Law Ministry;

(c) when was each opinion sought and what are the details of opinion received;

(d) whether it is a fact that certain drug companies raise certain legal issues in regard to DPEA; and

(e) if so, what are the names of the companies and the details of legal points raised?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (c) My Ministry obtained legit' opinion from Department of Legal Affairs on various issues concerning administration and implementation of Drugs (Prices Control) Order, 1970/79/87 from time to time as a part of interministerial consultation. The issues raised include interpretation of the said Order in the context of the provisions relating to Drug Prices Equalisation Account and other provisions.

(d) and (e) In the recent past M/s. Glaxo India Limited have raised certain legal issues concerning their liability to pay to the Government following the High Court judgement. Final advice of Department of Legal Affairs on these issues is awaited.

Furnishing of Information by Drug Companies regarding import of Drugs

1290. SHRIMATI SATYA BAHTN:

SHRIMATI PRATIBHA
SINGH:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 713 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) whether it is a fact that under the new measures, drug companies are required to furnish details of bulk drugs and intermediates imported from their principal and connected sources;

(b) if so, the names of the companies which provided such information during

the last two years, year-wise and what are the details of each;

(c) whether it is a fact that his Ministry have not implemented this provision of the measures;

(d) if so, what are the reasons therefor; and

(e) what steps have been taken to implement the same?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M. S. GURUPADASWAMY): (a) to (e) Under the new measures announced in 1986, companies manufacturing bulk drugs are required to furnish details of drug intermediates or other raw materials imported from their principals or their associate companies in order to facilitate fixation of PMP. In this regard the attention of companies was drawn through their association. However the response has not been adequate. In all new cases PMP is fixed before issue of approval letters and import of raw materials or intermediates is allowed only in case where it is absolutely necessary.

Investment in bulk drug industry

1291. SHRIMATI SATYA BAHIN;

SHRIMATI PRATIBHA
SINGH;

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 801 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) what are the names of bulk drugs for which investment has taken place after DPCO, 1987 from basic stage;

(b) what is the investment made on each; when was each permission implemented and what was the production of each drug during 1989-90 along with the name of the producer;

(c) whether it is a fact that number of organised units have floated small scale units; and